

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-416(ND)/2018

In the matter of:

R.K. Goyal Steels Pvt. Ltd. ... Applicant
Vs.
P.K. Tubes & Fittings Pvt. Ltd. ...Respondent

SECTION: Under Section 8 & 9 of IBC

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

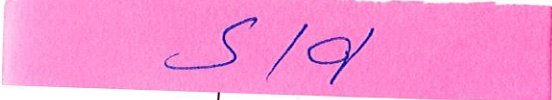
Order delivered on 23.05.2018

For the applicant Saurabh Gupta & Sumit Bhadana,Advs.
For the Respondent M.K. Sethi & Abhay Kumar, Advs.

ORDER

Ld. Counsel for the corporate debtor has filed an application seeking four weeks time to file reply stating that set of documents relied upon of the transactions pertain to the year 2013-14 and due to shifting of register office of Corporate Debtor it will take more time to bring the appropriate documents on record. Three weeks are granted to file reply. All the copies to be served in advance to the other side. For further consideration on 6th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**